

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 114 OF 2017 &
IA NO. 916 of 2018**

Dated: 30th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Kishangarh Hi-tech Textile Park Ltd. (KHTPL) ...Appellant(s)

Vs.

**Rajasthan Electricity Regulatory Commission ...Respondent(s)
& Ors.**

Counsel for the Appellant(s) : Mr. Amit Verma

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

Mr. Gautam Gupta for R-3

ORDER

IA NO. 916 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable and sufficient cause has been made out. Hence, delay in

filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 114 OF 2017

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 28.08.2018 after serving copy on the other side.

List the matter on **17.09.2018.**

(Justice N. K. Patil)
Judicial Member
ts/mk

(I.J. Kapoor)
Technical Member